

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 119/92

199

T.A. NO: -----

DATE OF DECISION 10-3-1992

Arun Sadashiv Dhedhe

Petitioner

Mr.S.H.Golani

Advocate for the Petitioners

Versus

Union of India and ors.

Respondent

Mr.Bhangade

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice U.C.Srivastava, Vice-chairman

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(U.C.SRIVASTAVA)

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MD

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.119/92

Arun Sadashiv Dhedhe,
S.D.O. Telegraphs,
Latur.
Tq. and Dist. Latur.

.. Applicant

vs.

1. Telecom District Engineer,
Department of Telecommuni-
cation, Akola Tq. Dist. Akola.

2. Accounts Officer,
Office of Telecom District
Engineer,
Latur,
Tq. and Dist. Latur (M.S.)

3. Chief General Manager,
Maharashtra Circle,
G.P.O.
Bombay.

4. Union of India
through
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi - 110 001.

.. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava
Vice-Chairman

Appearances:

1. Mr.S.H.Golani
Advocate for the
Applicant.

2. Mr.Bhangade
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 10-3-1992
(Per U.C.Srivastava, Vice-Chairman)

The applicant has filed an application
for amendment today. Even after amendment the
applicant has no case.

2. The applicant is an employee of Department
of Telecommunication. He was transferred to another
district. On his request he was allowed to retain
the quarter which was allotted to him upto 30th
June, 1991. Even thereafter he did not vacate the
quarter. Although, subsequently, he gave an

undertaking that he will vacate the quarter by 1st of March, 1992 he continues to occupy the said quarter and yet he has made a complaint that penal rent is being charged from him.

3. The applicant has already transferred and he has no right whatsoever to retain the quarter and as such this application is bound to be dismissed. It is accordingly dismissed. However, the applicant is granted time upto 10th April, 1992. In case he does not vacate the quarter by that date it will be open for the respondents to get it vacated from him in accordance with law. So far as the penal rent is concerned it is the matter for the authorities concerned and the applicant may approach them for this purpose.


(U.C. SRIVASTAVA)
Vice-Chairman

MD